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Title: Election of one member from Lok Sabha to the National Board For Micro, Small and Medium Enterprises.

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to move the following :

"That in pursuance of clause (d) of sub-section (3) of section 3 of the Micro, Small and Medium Enterprises Development Act, 2006 read with sub-rule (ii) of rule 6 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as a member of National Board for Micro, Small and Medium Enterprises *vice* Shri Lal Chand Kataria appointed as Minister, subject to other provisions of the said Act and the rules made thereunder."

MADAM SPEAKER: The question is:

"That in pursuance of clause (d) of sub-section (3) of section 3 of the Micro, Small and Medium Enterprises Development Act, 2006 read with sub-rule (ii) of rule 6 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as a member of National Board for Micro, Small and Medium Enterprises *vice* Shri Lal Chand Kataria appointed as Minister, subject to other provisions of the said Act and the rules made thereunder."

*The motion was adopted.*

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...(Interruptions)